

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH.

Notice

Original Application No. 562/93

Transfer Application No.

vs

Date of decision 28.6.1993

Mrs.C.G.James.

Petitioner

Shri H.J.Acharya.

Advocate for the Petitioner

Versus

Union of India & Ors.

Respondent

Shri N.K.Srinivasan.

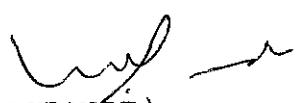
Advocate for the Respondent(s)

Coram :

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman.

The Hon'ble Shri

1. Whether the Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?


(M.S.DESHPANDE)
VICE-CHAIRMAN.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH.

Original Application No.562/93.

Mrs.C.G.James.

.... Applicant.

V/s.

Union of India & Ors.

.... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,

Appearances:-

Applicant by Shri H.J.Acharya.

Respondents by Shri N.K.Srinivasan.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman Dt. 28.6.1993.

Heard Shri H.J.Acharya for the applicant and
Shri N.K.Srinivasan for the Respondents.

2. Shri Acharya states that he will be satisfied
if a direction is given to the Respondents to decide
the appeal within a particular period and is allowed to
raise all the grounds which could have been raised in
the present application.

3. Shri Srinivasan for the Respondents states that
he has no objection. The appellate authority is directed
to decide the appeal within four months from today,
after hearing the applicant and permitting her to raise
all the grounds which she has raised in this application.
An additional memorandum of grounds may be filed within
one month from today before the Appellate Authority.

4. With the above direction the Original
Application is disposed of.


(M.S.DESHPANDE)
VICE-CHAIRMAN.

B.